DR. RATNAKAR PANDEY; Sir. 1 want to know whether he is pleading that case or not... (Interruptions)...

VICE **CHAIRMAN** (PROF. CHANDRESH P. THAKUR); No. Please sit down . . . (Interruptions) . ..

{The Deputy Chairman in the Chair}

उपतमापति : ब्रान्रेवल मैम्बर्ज, कृपया प्राप बैठ जाइसे । . . (व्यवधान) विजनेस तो एनाउन्स करने दीजिए। ... (व्यवधान)

श्री इश दत्त यादव : ग्रापको खांसी भी ग्रा रही है, जरा आराम करिए। ... (व्यवधान)

डा० रत्नाक पाण्डेय : जो ग्रापके साथ हैं; वह कर रहे हैं।..(व्यवधान)

उपसभापातः ग्राल इण्डिया इस्टाट्यट बाफ मेरिकल साईसेज बंद है तो खासी का ईलाज कियर कतायेंगे, याच वह हमें डिसकस करना था, वह हथा नहीं।

ANNOUNCEMENT RE. GOVERN-MENT LEGISLATIVE AND OTHER **BUSINESS** 

THE DEPUTY CHAIRMAN; I have to inform Menibers th#t the Business Advisory Committee, at its meeting held today, the 16th August, 1990, allotted time for Government legislative and other business as follows;---

4 his.

Business lime allotted

[ 16 AUG. 1990 ]

Consideration and passing of the National Commission for Women Bill ,1990, as passed by the Lok Sabha.

Statutory Resolution seeking disapproval of the Indian Council .. ot World Aflairs Oidinance, 1990 -2 his.

Consideration and passing of the Indian Council of World Affairs Bill, 1990.

lime- aliened **Business** 4. Consideration and passinglietum of the following Bills: <i) The Constitution (70th Amendment) Bill, 1990 2 his. (ii) The Constitution (Tlst Amendment) BiU, 199C 2,hrs. (iii) The Appropriation Bill, 1990, relating to Demands ioi Giants (Punjab) lor 1990-91 2 hrs.

The Committee recommended that the House should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary, for the transaction of Government business.

ALLEGED INTERFERENCE WITH THE IUD1CIAL PROCESS IN THE SYED MODI MURDER CASE—Contd.

THE DEPUTY. CHAIRMAN: 1 think Dr. Vijaya Mohan Reddy is to speak.

SHRI RAM JETHMALANI: No. 1 have to speak and I just started.. . (In. (Interruptions)...

Alleged intereference

v.ith the Judicial

THE DEPUTY CHAIRMAN; You are speaking? O.K. Will you be brief?.,. (Interruptions),...

डा० रत्नाकर पाण्डेय : मैंडम, मैंने प्वायंट ब्राफ़ भार्डर उठाया था, माननीय सदस्य संजय सिंह जी के केस में बकील हैं या नहीं यह मैं जानना चाहता हूं ? .. (ब्यवधान) मैडम, में आपकी प्रोटेक्शन चाहता हूं।

उपसभापति : पहले उन्हें बोलने दीजिए फिर पता लग जाएगा वकील हैं कि नहीं। ध्रभी ब्राप बैठिए। .. (ब्यवधान)

SHRI GURUDAS DAS GUPTA: Madam, I am on a point of order... (Interruptions)., .1 am on a point of order... (Interruptions) ...

### उपसभापति : आप बैठिए तो, आप एक मिनिट तशरीफ़ तो रखिप। ग्राप स्थान ग्रहण कीजिए।

(Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, on a point of order. Rules 235 and 238 clearly lay down the provisions regarding the behaviour of Members of Rajva Sabha, how we have tp speak and in what way to speak. Rules 235 and 238 categorically say that while taking part in a discussion no reflection shall be sought to be made on the bona fides of other Members. It is clearly written that the question that is sought to be raised by an hon. Member from the other side (Interruptions), ...

DEPUTY CHAIRMAN; Narayanasamy, I have not permitted you. I have permitted Mr. Gurudas Das Gupta. He raised a point according to the Rules. Let me hear it. Have a little patience Suipe inprning we have been discussing this Let me deal with it myself, please,...

SHRI GURUDAS DAS GUPTA; This This is being done witijt a .motive'to find

out whether Mr. Jethmalani has been engaged as a lawyer, in the case known ,as the Modi murder case. The motive being inputed is that h£| will not be speaking to the House in the way he should speak; he is speaking with a motvie. It is clearly a reflection. I do not agree all the time with Mr. Jethmalani. But I say one thing here that the character of every Member should be properly defended and there should not be any attempt in the House by anybody either from this side or that side, to cast aspersions or reflection on the bona fides of a Member. Therefore, this is my specific Objection to this question, I wish you to give your ruling.

THE DEPUTY CHAIRMAN: Jethmalani, when he speaks in this House, speaks in the capacity of a Member of Parliament. What he does in his personal life is not the concern of the House. (Interruptions)

SHRI SITARAM KESRI; If a Member is beaten somewhere, that matter should also be brought in the House.

THE DEPUTY CHAIRMAN: That can be. raised. If any Member is being Ill-treated by anybody, the matter could be raised by that Member in this Hou'se-We will allow it. but not now.

SHRI RAM JETHMALANI: Madam, before you sat in the Chair. I had tittered only one sentence. That sentence is one which I wish to repeat.

Before you came here and occupied this Chair, I said that I am speaking in great sorrow. I wish 'p repeat that; I am speaking in sorrow. (Interruptions)

DR. RATNAKAR PAND.EY: Are vou pleading the. case of Sanjay Singh or not? (Interruptions)

# उपसम्प्रापति : पापडेय जी, हा उस के बाहर कोई मेज्जर क्या करते हैं, यह मेही जिम्मेकारी

I am not responsible for wjjaj, they do outside the House. I do not know.

डा॰ रत्नाकर पाण्डेय: यह इस केस में वकील हैं। संजय सिंह . (व्यवधान).. इसके लिए आपका प्रोटेक्सन चाहिए.. (व्यवधान)

उपसनापित: मेरा प्रोटेक्सन यह है कि इस हाउस में जो होता है, उस की जिम्मेदारी मेरी है । इस हाउस के बाहर आप कुछ करते हैं, वह मैं आपसे मुख्य नहीं पुछती ... (अवधान) .. जो इस हाउस में होता है, उसकी मेरी जिम्मेदारी हैं। हाउस के बाहर कोई मेंबर क्या करता है आई एम नॉट रिस्पोसिबल।

SHRI RAM JETHMALANI; Madam Deputy Chairman, Mr. Sanjay Singh is a Member of this august House. Today he is not here, because from U o'clock this morning Mr. Sanjay Singh has been sitting in the court of the learned Sessions Judge, facing his trial for murder. I expect that this House at least will not do, either consciously or unconsciously, anything which causes grave prejudice to an accused who stands his trial on a charge which is fairly serious\*

SHRI S. S. AHLUWALIA; Why did lie say?\*

SHRI MADAN BHATTA; Madam, I am raising a point of order.

THE DEPUTY CHAIRMAN; Please sit down. I am here to protect the Members. Please dont say.\*

SHRI RAM JETHMALANI; K he interrupts me every minute, then how do I go on *(Interruptions)* 

THE DEPUTY CHAIRMAN; Don't Tecord. It is not going on record. Please sit down.

.... (व्यवधान) .. रिकार्ड में नहीं गया है। रत्नाकर जी, आप बैठिए।

डा० र नाकर पाण्डेय : लेकिन ऐसा नहीं बोलना चाहिए।

उपसमापति : बहुत सी वार्ते हाऊस में नहीं बोलनी चाहिएं। धाप बैठिए रत्नाकर ची। SHRI RAM JETHMALANI; It is a most uncomfortable place to be in and I wish and pray that every Member of this House should be spared that unfortunate experience. I expected some compassion, some grace and some kindness from this House towards the colleague who s facing today a charge of murder and sitting in the Sessions Court where the same Prosecutor whom you wanted has opened the case. (InteiruptiOns)

Modi murder case

Frocess in the Syed

DR. ABRAR AHMED KHAN; It is very shameful.

# आप ऐसे लोगों को यहां लाकर बैठा दें और हमसे उम्मीद करें कि हम उनके प्रति सहानुभूति दिखाए। यह ।

RAM JETHMALANI: Prosecutor who is supposed to have been displaced... .(Interruptions) I defend Congressmen also. So, I do not see the difference. How uncomfortable a position it is will be realised by many persons in this House, I know that Mr. Dhawan whom I regard as a friend, whatever he may think about it, went through a life of torture for four years because somebody pointed only a needle of suspicion at him. (Interruptions) A needle of suspicion pointed at him in a grave murder case made him uncomfortable and made him go through torture. Mr. Sanjay Singh is sitting in that Sessions Court today. I would have expected that at least nothing which prejudices his case should have been done. The Leader of the Opposition who has been a distinguished lawyer and who has been the Law Minister must have known that. If you say that the Judge was influenced, could you expect that Judge to do justice to the accused before him?

SHRI P. SHIV SHANKER; Mr. Jethmalani, I never said that the Judge was\* influenced. Please do not put words in my mouth which I have not uttered.

SHRI RAM JETHMALANI: The Leader of the Opposion does not think that we are all children here. When you insinuated that the Judge has been transferred, you insinuated that the accused

<sup>\*</sup>Not recorded.

has now a trial by a hand-picked Judge of his own, you suggested that the prosecutors have teen dropped and, there-fort the accused has hand-picked prosecutors of his own. This was the insinuation which...

Alleged interference

mth the Judxial

SHRI P. SHIV SHANKER: By trying to say this, you are condemning the Judge. And the consequences will be obvious

SHRI RAM JETHMALANI: We know exactly what you meant. Madam, every sane person is presumed to indent the consequences of his act. And a natural consequence of your act today was that the Judge will be now terribly embarrassed in dong justice. If he wants to discharge the accused, he will find it embarrassing to discharge the accused because a Leader of the Opposition in this House has said that the Judge is being influenced. (Interruptions) Didn't the Leader of the Opposition of this House know that no Judges in the Sessions Court are ever posted in any Sessions Court by any member of the Executive? Purely, Mr. Shiv Shanker is familiar with Article 235 of the Constitution which vests the power of transfer, posting and promotion of all District and Sessions Judges in the High Courts of the country. He must, therefore, have known that the Judge who is presiding in the Sessions Court at the trial must have been sent there on some date-not yet known but it is easy to verify-by the High Court of Allahabad. Was it the insinuation that the High Court of Allahabad itself was bribed into bribing the Sessions Judge that you will be promoted and ultimately made a Judge of the High Court if you deal with this case in this particular manner?

SHRI P. SHIV SHANKER: Why was he changed on the day when the matter was. posted for the trial?

SHRI RAM JETHMALANI; Mr. Shiv Shanker, you know what I am talking about. Please do not disturb.

SHRI P. SHIV SHANKER: Then you "most be responsible for that.

SHRI RAM JETHMALANI: Don't disturb. Did I disturb you? Did 1 interrupt you? Please settle down.

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SHRI P. SHIV SHANKER; You have Specifically said about me. That is why I am saying that then you must be instrumental for all these changes.

SHRI RAM JETHMALANI: This is a case of intellectual cowardice. You are willing to wound but afraid to strike. This is what you are trying to do to a poor accused today. (Interruptions). ~

AN HON. MEMBER: On a point of order.

THE DEPUTY CHAIRMAN; You have to finish it now. (Interruptions)

डा० अवरार अहमद खान : जो मंत्री जी ने वक्तव्य दिया है, उस पर स्टेटमेंट चल रहे हैं 

उपसभापति ज्ञाप अपनी बात खत्म करें तो मैं डा॰ साहब को बुलाऊ। (व्यवधान)।

SHRI V. NARAYANASAMY: Madam, is he defending Mr. Sanjay Singh in this House? What is his clarification? (Interruptions)

SHRI RAM JETHMALANI: Madam. control this House.

THE DEPUTY CHAIRMAN: You be Then we have Mr. Reddy.

SHRI MADAN BHATIA: Madam, I may be given one minute.

THE DEPUTY CHAIRMAN: Let him Then I will ask Mr. Reddy.

SHRI RAM JETHMALANI: Madam, I only hope-that the Judge will rise to the highest stature of his judicial office, not care about what has been said in this House, and proceed to deal with the accused before him in accordance with the law and his conscience. (Interruptions)

डा० ग्रवरार ग्रहमद खान : सदन को माध्यम से यह जज को प्रभावित करना चाहते हैं कलेरिफिकेशन पूछना चाहिए या जो पुछा बल्कि जज को प्रभावित करना चाहते

.THE DEPUTY CHAIRMAN: Let him finish. (Interruptions) Just a minute. The matter should not have been discussed. It te sub-judice. Soviet him finish and then I will ask Mr. Reddy. And that will be over because there are six minutes more.

SHRI MADAN BHATIA: Madam, I have a point of order.

SHRI RAM JETHMALANI; I have to deal with the points raised. You must give me some time.

SHRI P. SHIV SHANKER: He is trying to influence the Judge, taking advantage of his Membership here,

, SHRI MADAN BHATIA: Madam, he is using the floor of this House to advance the cause of...(Interruptions)

### डा॰ त्नाकर पाण्डेय: ये हमारे मातनीय नेता पर आरोप लगा रहे हैं और संजय सिंह को बचाना चाहते हैं।

SHRI MADAN BHATIA; It is a breach of privilege of the House. This goes "against May's Parliamentary privilege." .(Interruptions)' He is committing.a" breach' oc privilege of the House.

(Lverrupticipsy: ' •' <""

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",, /SHRI; RAM. JETHMALANI i It is r, a pure accident that I am not in Lucknow today. I thought I will participate in the debate in the House. (Interruptions) . .... SHRI MADAN BHATIA; You are not participating. (Interruptions) -Ydu are guilty of breach of professional tfhics. • You,-are guilty of breach of Privilege of the House; adyanctigthe cause of your client by misusing the floor of this'House. (Interruptions)

डा॰ रत्नोकर पाण्डेय : ग्राप ग्रपने प्रोफ़ेशन वे साथ बद्दारी कर रहे हैं? (व्यवधान) . मैडम, ये अपने आपको जर्ज समझ रहें हैं।

\*HRI RAM JEtHMA^NI! I w&uld like the hftnj Minister to'give tha" House

the full details as to when this particular judge who was presiding over the trial was transferred to the Court of Sessions, the circumstances under which he. was transferred to the Court- of Sessions, ,, who transferred . .him- and

Modi murder case

Process in the Syed

whether, it was a routine transfer in the ordinary course of transfers that I take place in the judicial service, or, it was a special transfer called for by any special circumstance of the case. These are the, points on which J, seek Jight. The people of India seek light on these points. I hope you will be able to satisfy the House and the country at large that the Prime Minister of the country had nothing whatsoever to do; with either the selection of the judge or the

THE DEPUTY CHAIRMAN; Mr. ■ Jethmalani, I now call upon Dr. G. Vijaya Mohan Reddy to speak.

transfer of the judge. (Interruptions)

SHRI RAM JETHMALANI; This takes nie to the second point.

THE DEPUTY, CHAIRMAN; I have to call Dr. Reddy.

, SHRI KAMAL MORARKA; Madam, thisTis a very important point.

SHRI RAM JETHMALANI: The second *,pomt* is, it has been said that the prosecutors in the case were dropped. The prosecutors in the case were not dropped. The prosecution was represented by a number of CBI counsel, most senior,, and some of them ex-Advocates General of the State and...

SHRI" P.. SHIV, SHANKER; It does not behove, on your part, to say so because you are the defence counsel. (Interruptions.) What a shame on the process of law! What a shame on the course of justice that you are trying to bring in! (Interruptions)

SHRI V: NARAYANASAMY: Mr. Jethmalani has had access to the CBI files. Therefore he is saying all these things (Interruptions) • • aAM IJJ,

\* SHR\*, P.' 'SHIV SHANKER; Would you give a 'certificate to Ihe lawyers of

IShri P. Shiv Shanker] the prosecution, appearing as defence counsel: What shame on the course of justice! (Interruptions)

SHRI RAM JETHMALANI: I am not giving any certificate to any lawyers, nor am I giving any certificate to anybody you have selected. Not at all. (Interruptions) The prosecution was re\* presented by CBI counsel... (Interruptions)

DR. ABRAR AHMED KHAN: Madam, Mr. Jethmalani should be allowed only to seek clarifications and not to make any spwch,

SHRI RAM JETHMALANI: In this case, the prosecution went out of its way... (Interruptions)

SHRI P. SHIV SHANKER: Your speech makes the position much worse. It means that you are out to get bis his acquittal. (Interruptions)

SHRI MADAN BHATIA: He is pleading the cause of removal of the counsel. This clearly shows the collusion of the counsel in the case with the Prime Minister. (Interruptions)

THE DEPUTY CHAIRMAN: I want to bring to the notice of the hon. Members that it is very late. We are discussing this matter which was not listed in the Business. We do not have time. I would request...

SHRI RAM JETHMALANI: Madam, I want five minutes uninterrupted.

THE DEPUTY CHAIRMAN: No. Mr. Jethmalani. I am very sorry. We do not have time. There is one more Member to speak. (Interruptions)

SHRI DIPEN GHOSH: What about Special Mentions? (Interruptions)

MISS SAROJ KHAPARDE (Maharashtra): Mr. Jethmalani has confirmed that the Prime Minister is very much awolved fa the case of the imwder of Mr. Syed. Modi. (Interruptions)

≪ P.M

SHRI MADAN BHATIA: His speech has left 90 manner of doubt that the Prime Minister must come before this

House. Now we demand that the Prime Minister must come before this House'. I demand, Madiam, that after his speech ... (Interruptions).

THE DEPUTY CHAIRMAN; I think you have> had. your time to say a few things. We have to finish the business some time or the Other. I would request the Member tP please have some patience. Let us finish this.

An HON. MEMBER: Let us have it tomorrow.

THE DEPUTY CHAIRMAN: No, tomorrow. Tomorrow is the Private Members' day. We cannot take the Private Members's day. (*Interruptions*). Let us hear him.

SHRI JAGESH DESAI: Madam, normally if a member has an interest, he is not allowed to speak. In a company also if a director has an interest, he is not allowed to speak. You have to give a ruling whether a Member who has got interest in this case can speak or not.

THE DEPUTY CHAIRMAN: Which rule are you quoting? (Interruptions). Do n\$t speak in a double voice. Mr. Madan Bhatia, it is not possible for me to deal with two voices at the same time. Either you speak or he Speaks. Let one person speak. (Inter, ruptions). Which rule are you quoting? There are different rules for Lok Sabha and Rajya Sabha. Which rule are you quoting?

SHRI JAGESH DESAI: I am raising a very important question. If a person jhas got any interest,, even in a company if a director has an interest, he is not allowed to speak. Whether Mr. Ram Jethmalani has got interest in this case or not I *Ao* not know.

THE DEPUTY OHARMAN: Please quote the rulel, Mr. Jagesh Desai.

SHRI JAGESH DESAI: I am talking of the general practice.

THE DEPUTY CHAIRMAN: You &\$ talking of the general practice.

SHRI RAM JETHMALANI: Madam, Mr. Jagesh Desai is right up to a Point that there is a convention in tb? House that if a Member lias any interest whatsoever, professional or otherwise, in the subject matter which « being discussed, it is his duty to disclose that interest •to the House.

Alleged interference

witfi the Judicial

THE DEPUTY CHAIRMAN: Have you any interest?

SHRI RAM JETHMALANI: I am a lawyer. I have said it that I should have been there at 10 O' clo^k in the morning but unfortunately I had to participate in -this debate and, therefore, I have to be iiere. (Interruptions). I disclose you my interest. (Interruptions).

MISS SAROJ KHAPARDE: You should not allow him to speak now. He is a lawyer in that case. (*Inerruptions*).

THE DEPUTY CHAIRMAN: Let me «all Dr. Vijaya Mohan Reddy. You have said what you had to say. Mr. Jethmalani, you have said enough.

SHRI RAM JETHMALANI: I want to deal with the second point. Just because I disturbed you cannot stop me- Just because there is a disturbance..

THE DEPUTY CHAIRMAN: Just a minute. I do not get disturbed by anybody. I can tell you honestly, I can sustain a lot of noise (*Interruptions*). I have not permitted anybody. I am telling Mr. Jethmalani, please do not bother about my bejng disturbed-1 can sustain a lot of noise, but I have to run the Htfuse with certain order. You have made your point-

SHRI RAM JETHMALANI: *I* had to deal with two points. I have dealt with pnel. (*Interruptions*). You dont know the course of the debate.

THE DEPUTY CHAIRMAN: Complete it now.

SHRI P. SHIV SHANKAR: Madam, please, if not anything eise ethics anjj morality demands that he should not utter a word now.

SHRI V. NARAYANASAMY: He is defending this matter in a court. How can he take it up in this House?

SHRI MADAN BHATIA: He has proved two things—that the accused is interested that this case should be tried only by this judge, and the accural is interested that the Special Public Prosecutor should be removed as the accused happens to be a close relation of the Prime Minister .. (Interruptions). Let the Prime Minister come before this House and clarify. (Interruptions).

THE DEPUTY CHAIRMAN: We are not discussing any accused-While I was sitting in the Chair, there was no question of any accused. The Leader of the Opposition had made th. point regarding some discrepancies. So there is no questipn of any accused here. I would not permit ... Just a minute please.

आप बैठिये, आप नों की बात करते हैं इसिवये में आपने कह रही हूं कि इस हारूस के किसी मेंबर के बारे में कोई बात नत कीजिये। जो दूसरी इंस्टेम्यूनटिंज हैं आप भी इपया उन्हीं पर बोलिये। साप किसी मेंबर के बारे में जो सिटिय...

SHRI MADAN HATIA- BMadam, I can give my personal example.

Without prior permission nobody should mention... No, please. The person is accused or not, he is a sitting Member of this House. We are not discussing him. We are discussing the point which Mr. Shiv Shanker raised which was quite different.

# उपसमापति : ग्राप पर्सेनल एक्जाम्पिल मत दीजिये । मैंने ग्रापसे रूलिंग . .

You cannot question my ruling with your personal or private information.

(झ्यवद्यात).. ग्राप एक्यूज्ड की बात सत करिये, श्राप इरियूवरिज की बात कतिये जो इन्होंने लगायी हैं।

SHRI. RAM JETHMALANI: Since morning, they have been talking about

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the accused being related to the Prime Minister and now you tell me, you should not refer to the accused. It is surprising,

डा० अबरार अहमद खान : कलेरिफिकेशन पुछिये, भाषण क्या दें रहे हैं... (व्यवधान)

THE DEPUTY CHAIRMAN: Dr. Abrar Ahmed, I think I can manage it better without your help.

#### मैं आपकी कह देखिय धापको भी मालम है।

please strengthen my hands as a lawyer. The book says that nothing can be raised against a sitting Member personally. And it applies to every one not because I am dealing with him now.

(Interruptions). You should talk about .'he irregularities which Mr. Shiv Shanker mentioned.

जल्दी बोल दीजिये ग्राप टाईम जा रहा है।

SHRI RAM JETHMALANI: I will just take two minutes. Let me go into the genesis of this problem of appointment of Special Prosecutors. Petitions have been filed in the Supreme Court and the High Courts by accused persons that they are being prosecuted by Special Prosecutors when others are not being so prosecuted. They have claimed thit their right to equality is violated. That is why the Supreme Court of India has recently given .some directions about the manner in v/hich Special Prosecutors should be selected.

SHRI MADAN BHATIA: And the Prime Minister knows it

SHRI RAM JETHMALANI: Don't ask me questions. You will not und ;rstand law ever in your life.

{Interruptions}

डा० रत्नाकर पाण्डेय : मैं ग्रापसे कहना चाहता हं कि जो इंदिरा गांधी के हत्यारों की वकालत करते हैं ोां (व्यवधान) lanozzon

SHRI RAM JETHMALANI: The problem of finance can arise by reason of the fact that every victim of an offence is entitled to invoke Art. 14 and say "I want the services of a Spso.ntl Prosecutor". (Interruptions)

कार्य का रामकर पाण्डेय : मान्यवर महोदय, में आपके माध्यम से कहना

Modi murder case

डा० रत्नाकर पाण्डेय: कि इन्दिरा गांधी के हत्यारों की धकालत करने अपने दल से निकालें तब वैल्यु वैस्ट की बात इस देश में होगी और नेहरू खानवान के होते के नाते यह सदन उम्मीद करता है कि अपि इस भवन से अ निकाल बाहर करें।

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam, can any honourable Member of this House be described in this House\*...(Interruptions)

'THE DEPUTY CHAIRMAN: No. will not allow anybody to cal! anybody as anybody's agent.

SHR1 S. S. AHLUWALIA: \*

THE DEPUTY CHAIRMAN: It will not go on record...(Interruptions)... It is not going on record...(Interruptions)...

SHRI RAM JETHMALANI: Madam I don't surrender to disturbance from that side, I don't surrender to lawlessness:

THE DEPUTY CHAIRMAN:- You do because you divert. Then how are you not surrendering? ■ ■

\* SHRI RAM IETHMALANI: All right, Madam, The question' of economy arose as a question of general principle because every person who is involved in an offence does not want Special Prosecutors—and every victim of that offence wants Special Prosecutors. So the question of finance had to be examined as a general case and the Government took a decision...(Interruptions).. This is a. obvious from the answers given by the Home

SHRI V. NARAYANASAMY: What paper have you brone gt about the economic measures?

♦Not recorded.

THE DEPUTY CHAIRMAN: Let him say. It is his right to say about economy. Why do you object?

SHRI V. NARAYAN A ASMY: What is the clarification in it? ... (Interruptions). ..

SHRI MADAN BHATIA; I don't understand why the Government, cannot, particularly, say about examining the economy because I want to under)!and what is the economy...(Interruptions)...

THE DEPUTY CHAIRMAN I don't understand many things. Please sit down. . . . (Interruptions) ...

SHRI RAM JETHMALANI: If in every trial the prosecution asks for the services of special lawyers, it will become an intolerable financial burden upon the State.

SHRI MADAN BHATIA: What is this question of economy?... (Interruptions)... tion

THE DEPUTY CHAIRMAN: Now is it over?

SHRI RAM JETHMALANI: Many lawyers are appointed for their merit, and if the Government cannot do without some special counsel, it is their duty to put them on the paneel and select them lor specific cases. But what 's all this hullabaloo about, if unwittintly a prosecutor happened to be removed<sup>1</sup> The prosecutor went to the Illustrated Weekly, went to the Hindustan Times, got two big articles written and the Prime Min.ster, out of his sheer sensitivity to public opinion, said, "All right, have the prosecutor that you want." And that prosecutor, Madam, has started his case today at 11 o' clock in the morning and it is not our fault that midway through his address he fell ill and sought an adjournment. But the case has started.

SHRI P. SHIV SHANKER: Madam, I am on a point of orior. Can my learned friend make an. allegation against a pio-secutor who is not here? ...(Interruptions) ... You are saying that he has gone to the press ar\* got artiebs written in the

newspapers as a result of which the Prime Minister...

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SHRI RAM JETHMALANI: *I* make that allegation.

SHRI P. SHIV SHANKER: You are appearing in the suit. If you say this, you are irresponsible, you are doing a disservice to the profession. You ate most irresponsible and doing a disservice to the profession itself to which you belong.

SHRI RAM JETHMALANI: Don't compare our professions. . . (Interruptions)

SHRI MADAN BHATIA: He is under the aegis of the Prime Minister.

THE DEPUTY CHAIRMAN: Let me know, Mr. Bhatia, who is the Leader of the Opposition here. It Mr. Shiv Shanker is making a point, please have some patience... (Interruptions)... What is wrong with you today? He is on his legs and allow him to say what he wants to say.

AN HONOURABLE MEMBER: He is a Nominated Member, Madam.. . (Interruptions)

THE DEPUTY CHAIRMAN: I am allowing you but why others interrupt you, I do not know.

SHRI RAM JETHMALANI: Madam, I wish to close by saying that it is one of the meanest and filthiest allegations involving the Prime Minister in the change of the prosecutor. The Prime Minister has nothing to do with the change of the prosecutor. • • (Interruptions) . .. The only part played by the Prime Minister is that he has restored the Public Prosecutor, he has brought back the Public Prosecutor who has started dealing with this case this morning. Those who are making allegations against the Prime Minister of this country are out to reap political "benefits... (Interruptidns)

SHRI JAGESH DESAI: He is reflecting on Members

THE DEPUTY CHAIRMAN; I have listened to him. The word is not against anybody. As I heard him, he said, "the meanest allegation." The word "mean" is

{The Deputy Chairman],

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•qualifying "alegation." The allegation k meant, not the person. If any Member has called other Members mean, I would take care of it. But if he has
•said.. ■ (Interruptions) Just a minute. Mr. Qesai, take your seat.

If Mr. Jethmalani or anybody else calls any other Member "mean," I know it is wrong. Jut if he says, "meanest allegation," I think the English language allows that. It is the language. I can say it is a hard word. You cannot say that anybody is blemished that way. It is qualifying "allegation," I will look into the record and see. Leave it to me.

SHRI RAM JETHMALANI: Madam, I will Sit down by saying again that it is a mean allegation unworthy of any Mem-; ber of this House.

Thaak you.

DR. G. VIJAYA MOHAN REDDY: Madam, I want to ask a clarification.

THE DEPUTY CHAIRMAN; The case is *sub-judice*. I do not know why anybody should allow this. It is ve^y unfortunate. We should not have taken it up.

Dr. Vijaya Mohan Reddy, please be extremely brief.

DR. G. VIJAYA MOHAN REDDY: The Modi murder case was widely published through electronic media and statements by Government agencies.

SHRI DIPEN GHOSH; It is not a precedent. Madam. I am on a point ot order. When the Leader of the Opposition, ...

THI DEPUTY CHAIRMAN: All the record will have to be wiped out if you accept that it is being discussed. (*Interruptions*)

SHRI DIPEN GHOSH: On a point of order. When the Leader of the Opposition made the complaint about the Government's interference in the judiciary and tha Minister made the statement, the drt cussion did not turn out to be wholly a

discussion on the *sub judice* case about the behaviour or involvement of the sitting Member in the *sub judice* case. Acually to put the record straight, it should not be a precedent. I do not know at what point of time the discussion rolled on into this thing, as I heard Mr. Jethmalani and Somebody else here. Actually we must take care of it. This is Parliament, this is a House which is guided by certain rales. Today it may help this Section or that section. Tomorrow it may go against other sections. We must take care. It cannot go on like this.

श्री ग्रटल बिहारी वा रपेयी : महोदयाँ, श्री घोष न जो कुछ कहा है, मैं उसके समर्थन में खड़ा हुआ। हैं। माणला भादालत के विचाराधीम हैं और मामला हत्या का है, सदन का एक सदस्य उस मामले में फंसा हुन्ना है। सबरे मामला उठाया गया था और वहीं समाप्त हो जाना चाहिए था, लेकिन आज दिन भर क्वाँ हो रही है, क्या इस चर्चा का उस मामले पर ग्रसर नहीं पड़ेगा? क्या न्यायदान में यह चर्चाबाधक नहीं बनेगी? श्रीशिव शंकर जी बहुत बड़े वकील हैं, मैं उनकी राय चाइता हं। क्या यह तरीका है कि इस तरह से देश में जो अदालतों में मुकदमें चलते हैं उनके बारे में सदन में बहस होगी जैसी बाज सबेरे से ही रही है? कोई न कोई सीमा होनी चाहिए।

SHRI P. SHIV SHANKER: Madam Deputy Chairman, I agree that we should no discuss a matter which is sub j.udice, But we have not discussed this in that form. Unfortunately, the last speaker has given a direction to it. In fact, it is he who is solely responsible for this drift. He being a lawyer in that case, should not have behaved in this form. This is unfortunate. That is why I said, ethically and morally he should not have Spoken at all. But unfortunately because he is interested... (Interruptions) It is the last speaker, who cast aspersions on the public prosecutor and the lawyers engaged. He went to the extent of browbeating the judge taking advantage of this forum. This is reprihensible.

SHRI YASHWANT SINHA: Mr. Shiv Shanker was not here during the entire

discussion. *1* have been sitting through ft.

Alleged interference

with the Judicihl

SHRI P. SHIV SHANKER: I am sorry he behaved most irresponsibly today,

SHRI YASHWANT SINHA; Mr. Shiv Shanker, you had gone inside for the Business Advisory Committee meeting. I have been listening to all the speeches like many other Members present here. Madam Deputy Chairman, what exactly has happened in this House is a conviction of that person who is an accused in the case.

SHRI P. SHIV SHANKER: Not at all. Nobody said On the merits of the case. Nobody said a word on the merits of the case.

SHRI YASHWANT SINHA: I tell you, you go into the record and you will find that the whole discussion has taken a totally different turn. Mr. Shiv Shanker has made certain allegations. Now, we should have confined ourselves to those allegations and there have been some Members On that side who have actually convicted that accused.

SHRI DIPEN GHOSH: I request ydu to go into the record and expunge all the remarks Of the hon. Members who have made observations OB the *sub-fudice* case and invorveaaent of a sitting Member in the case.

SHRI P. SHIV SHANKER: If there is any remark on the merits of the case, yes, I agree. But it is not like that. Unfortunately, let us not make it a party affair. The last speaker was most irresponsible.

SHRI YASHWANT SINHA: I am not making it a party affair.

SHRI P. SHIV SHANKER; He Should never have. made the speech. (*Intermp-tions*) It is unbecoming of him.i (*Interuptions*)

SHRI YASHWANT SINHA; Me has commented on the merit of fee case, (ilnterruptions)

SHRI Pi SMPV SHANKER: Madam, nobody snflke cm the merits of the? case except the? last Speaker. He^ tqok advantage of his OWJI standing and his appearance in the case.

THE DEPUTY CHAIRMAN; What some Members have mentioned and you said that it was riot mehtftiried, in that respect I will look into the record; and if anything which should not Hive been Spoken on the merits of the case or its being *sub-judlce ot* has a bearing on a sitting Member, thert that would be expunged. But anything which is about the Government, that would go.

Process in the Syed

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अब आप बोलेंगे ? मंत्री जी को बोलने दोजीए। (ध्यवधान) नहीं नहीं कल नहीं होगा। We will finish it today. अभी प्राप चूप रहिए। शहम मिनिस्टर नहीं प्राप ती ग्रापने नथीं बहस शुरू कर दो। ग्रापने ग्राजी कर दिया तो ही गया। (Interruptions) I don't know who gave the assurance. I didn't. I never give assurance of anybody in the House, including you.

SHRI VISHVJIT P. SINGH: Madam, On a specific request of the Leader of | the tiotfse in the Chamber of the Ghaiif-j man, we agreed that both the Ministers would make a statement and we would then seek crarificaflotts waiting for the Prime Minister to come.

SOME HON. MEMBERS: No. I THE DEPUTY CHAIRMAN; Just a minute. Let me speak. Mr. Vishffjit Singh, if the Leader of the House said this, to whom did he say? Did he say this to you?

SHRI VISHVJIT P. SINGH: Yes. He told me categorically if yon are not satisfied with the reply...

j THE DEPUTY CHAIRMAN: Let the reply be over. Then you show your satisfaction or dissatisfaction.

SHRI YASHWANT SINHA; What the Leader of the House told Mr. Vishvjit Sihgh was that if he was not satisfied, he could walk out. *{Interruptions}* 

SHR\* VISHVJIT P. SINGH: I fail to see, \*e reasons, but l would humbly request him to confine his remark\* to the pointed issues rather than making them 1 personal.

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singhji you have said that the Leader of the House has said something to you. You said that he told you "If you are not satisfied ... (Interruptions)..., Now let me allow the Minister to reply. If he cannot satisfy you and only the Prime Minister can satisfy you, it is up to you. But let the young Minister have his try... (Interruptions)... If you are still npt. satisfied, it is up to you.

DR. G. VIJAYA MOHAN REDDY: Madam Deputy Chairman, I want to seek two clarifications from the Minister. May I know whether it is a fact that the Modi murder case was widely publicised through electronic media and also through statements by the Government agencies day in and day out sp as to defame Sanjay Sinh, a promient leader of the Janata Dal before the Lok Sabha elections? Is it the policy of the Government to make such a wide publicity during the investigation of murder cases?

(2) On the polling day of the Lok Sabha elections; Shri Sanjay Sinh was shot at and mortally wounded which was the finale of organised rigging, by the Congress party in Amethi. What is the stage of investigation? We want to know who has made the murder attempt on Mr. Sanjay Sinh?

# उ<u>वस्तापति</u>ः मंत्री जी जवाव दे रहे हैं, ध्यान से सुनिए।

श्री सुबोब का ते सहाय: उपसमापित नहीं वर्ग, में मानतीय सहस्यों की बात को प्रत रहा था श्री स्मील रहा था कि रेलेंबे सवाल उठाए गएंगे जिनका जवाब देना बहुत लातमी होगा। मानतीय तेना विरोधी दल ने कुछ सवाल उठाए हैं नेकिन उपदान तर मानतीय सहस्यों ने जो सवाल उठाए हैं जो मुख्य मुद्दा उठाया गया था उससे संबंधित न हो कर के बल्कि जैसे कि आपने अपना औढ जरवेशन दिया है सवजुडिस मानले पर ज्यादा बहुस चलाई गई जिससे हमारा कोई संबंध नहीं है। उपसभापति नहींदया, में बहुत साफ बनाना चाहता

हूं, बव्हाण साहब नहीं हैं उन्होंने बहुत रेलवें सवाल उठाया था कि: इवेंटस क्या थे किस तारीख को क्या घटना हुई घीर दूसरा यह कि वकीलों की नियुक्ति में यह जो फैसला किया गया है यह रवेन्यू से संबंधित जो होते हैं जिसमें बड़े पमाने पर रवन्य इनवाल्व होता है क्या उनके लिए पनल लायर रखे जाएंगे या काई विशेष व्यवस्था की जाएगी । इसी से मिलते-जुलते ज्यादा सवाल माननाय सदस्यों ने उठाए हैं। यहां रेलेवेन्ट प्वाइंट पूर। बहस में मिलते हैं। मैं कहता बाहता हूं कि यह जो इको-नोमी डाइव है यह सिर्फ पनल लायजं की नियक्ति के लिए ही नहीं बल्कि गवनेमेंट ने जनरल हर एक मिनिस्ट्रा ने फसल लिया लिया है कि हम अपने खर्च में कटाता करेंगे ग्रीर उसका कोई न कोई सिस्टम इवास्व करेंगे हर एक मिनिस्टा ने किया है। (व्यवधान) उपसभापति महोदया, मैं कहना चहिता हूं कि इवेंटस देख कर के लगेगा, इवेंटस देखें कि किस दिन क्या घटना घटी। मैं गर्व के साथ इस बात को कहना चाहता है कि 6 ग्रगस्त को सर्वुलर निकला और वह सर्वलर एड्रेस्ड है--

"Addressed' to' all Secretaries to the Government if In\_dia, branch Secretaries of the Ministry of Law and Justice, Department of Legal Affairs, Bombay, Calcutta Madras and Bangalore." ...(Interruptions)... \ am giving you the evidence of events which the Member wanted to know and kindly listen.

10 तॉरींख को मोदी केस के जो लायर थे इनको टरिमनेट किया गया। 13 अगस्त का हमने प्राइम मिनिस्टर का फैसला अगस्त को टरिमनेट किया गया। 10 अगस्त को टरिमनेट किया गया सिर्फ तीन दिन के अन्दर और आज हम 16 तारींख को वहस कर रहे हैं। अगर यह बहस होने के बाद फसला हुआ होता तो को इस सरकार की और प्रजान मंत्री की नीयत पर एक प्रश्न चिन्ह उठ सकता था। लेकिन हम बहस कर रहे हैं। तीन दिन के अदर फैसले को रिच्यू किया गया, सिर्फ इसलिए कि देश को लगे कि सिर्फ न्याय ही नहीं बन्कि न्याय मिलना भी प्रतीत हो रहा हैं ... (व्यवधान)

भी कपिल कर्मा (उत्तर प्रदेश): प्रैस ैं उनका रिक्यूहुआ, या इसके बाद आपने स्व्यूकिया।

श्रीआसर० के० धवानः जो प्रश्न मैंने अर्थमें उनका असला दोनिए।

्रभी सुबोध कालासहायः नै उनका हो। बॉव देरहा हूं!

भी सार् ० के ० धवन : यह उनका जवाब हो है। तेरे इस्ती का उत्तर दीकिए · · स्युच्यान) ऐसी कोई. काईल. है कि नहीं नेप उसका जवाब बोजिए।

श्री पी० शिव शंकर: 6 अगस्त ' अंग अंग्रेंट इन् करते हैं वनरल श्रीर .0 तीराख को श्रीप उनके एगोईटमेट को ंमेनेड करते हैं। श्रीप हमकी भरीसा .रने के लिए बीलने हैं? 6 अगस्त की 'मेने वनरल श्रीडेंट इम्बूकिश श्रीर उसी । रेकिस पर 10 तारीस की...(श्रवधान) निनेट करने हैं। कीन मानना है? कोई ।नेना?

श्री सार**ं के**० श्रवन : श्राप में रेप्बाइंट क्षांत्रवाद नहीं देरहे हैं।

श्री सुबोध काला सहाय: घगर मैं कह इं हूं तो मेरे कर प्रिजिल न चलाने के लिए में प्रापकी घामंजित करता हूं। जो मैं विश्व इंगिव कर रहा हूं जो खार्डर पर... (व्यवधान)

भी प्रार० के० धक्तः वह ग्रार्डर ठॉक के,डेट ठीक है...(ध्यवधान)

श्री पी० शिव संकर: भाषकी बात की मिन्हीं कह रहे हैं। भाषने जो कहा है, मिन्हीं है नेकिन यह है कि कैसे माना नामें कि भारत की भारता भाईर दश्य होता बनरव आईर भीर 10 अगस्त की भाष मेनेट कर देते हैं...(व्यवकान) भाष भारत नी विश्वसमें कुछ न कुछ स्वाम ही होगा।

भी सुबोध कान्त सहायः यह सदन को वर्शनी चोहती हूँ कि पंचान जो इक्तामिक अदन के सदान पर बहुत ही ...

SHRI VISHVJIT P. SINGH; We had fied ourselves with the Government aat worked faster. I have now realised that we have the Government that works the fastest.

THE DEPUTY CHAIRMAN: Mr. Dessi, he has just started. Let him finish (Interruption), Let him finish.

श्री सुबोध कान्त्र सद्वामः एक मानर्नाय सदस्य नंकहां कि तत्र का द्वांसफर कैंटे किया गर्भाथा। मैं सदन को बताना चाहता हैं कि मड़ीने दो सहीने की अवधि हुई है बीर इसमें एक प्रकास ही चेन श्राफ जजेंत्र के एडमिनिस्ट्रेटिव उसके तहत यह किया गया था। दो महीने के लगभग उसका बक्त गुत्ररा है। जो एडमिनिस्ट्रशन दिसीयन के उद्गया श्राफ ट्रांसफर हुए थे, उत्तर प्रदेश के तहत जिनका फैसला किया गया था, इनको दो मडोने हो गये हैं। इक्नॉन मिक नैटर में जो लायसंदर्गेज करने का सवाल है तो मैं इस सदन को पूरो तरह भ्राप्तस्त करना बाह्या है कि जहां पर सरकार के रेबेम्युका सवाल ही या जस्टिय का सशाल हो कैविनेट के स्तर पर अभर रेसका फसला होगा, प्रगर बाहर से स्वायर्स वैद्वाल किये पनि के बारे में किसी मंद्रालय के द्वारा कविनेट के स्तर

we are very much serious about the economic drive. योर उस स्तर पर फैसला ही क<sup>र न्यां</sup>य मिले इसका प्रोटेक्शन किया रोएमा। यही नहीं मानर्नाय सदस्य ने अन्तनः चाहा है, हमारे **र्जर्भ कोर हमारे सीनियर नेता हैं, नेता** विरोधीदल, उन्होंने पूछा कि पनल सामर्ग केलाचें में प्रोरबाहर के बहाल किये गये वायर्स के खर्चे में क्याफ के होता है <sup>9</sup> तो पूरे खदन के लीग जानते हैं कि जो पैनल मे वायर्स होते हैं उनको नामिनस मिलता है, क्वकि जि**नके क**पर बहस कर रहे थे, ग्रमर बैठमल नी को को रखा जाये तो उनके चार्जे अ या उस तरह के एडवोकेटस को ∄कितने चार्जेक रेने पड़ते हैं सरकार को, इसके बारे में <sub>श्रा</sub>प ज्ञानते हैं।

इस सारे सवाल पर मैं कहना चाहता हूं कि जितने सवाल आपने उठाये हैं और भदन से मैं अनुरोध करता हूं कि तीन दिन के श्रेटर प्रधान मंत्री जो ने जो सवाल जो सिक्त मोदी केस से नहीं थे, अविकें विकें इस वेश के एक्स प्राइम मिनिस्टर-उनके with the Judicial [ओ मुंबोध कान्त सहीय]

बारे में कोई बहस नहीं कर रहा हूं—था अन्य केसे कमें जी लायस इंग्लेंज किये गये को, उनके जी काउन्होंत इंग्लेंज किये गये प उनकी भी बहात किया नया है कि देश के शामने न्याय आ सके और एक साफ वाता-वरण देख की राजनीति में स्थापित हो सके। इत्तर्ग ही मैं कहना चाहता हूं और चांहता है कि म्थान मंत्रों जी को देश इसके लिए बधाई वें।

SHRI P. SHIV SHANKER: Madam, we are not satisfied. The reply is not satisfactory. Therefore, we we demand that the Prime Minister she come and make the statement. (In ruption).

THE DEPUTY CHAIRMAN; House stands adjourned till 11.00 on Friday.

The House then adjour at thirty-five minutes 1 six of the clock till eleven the clock on Friday; the 1 August, 1980.